

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 5TH DAY OF MAY, 2020/15TH VAISAKHA, 1942

W.P(C) TMP. NO.287 OF 2020

PETITIONER :

THIRUVANANTHAPURAM REGIONAL CO-OPERATIVE  
MILK PRODUCERS UNION LTD NO.T 177 B APCOS,  
REPRESENTED BY CHAIRMAN, KHEERA BHAVAN,  
PATTOM, THIRUVANANTHAPURAM.

ADV.P.N.MOHANAN

RESPONDENT :

REGISTRAR OF DAIRY CO-OPERATIVE SOCIETY,  
/ DIRECTOR OF DAIRY DEVELOPMENT,  
DIRECTORATE OF DAIRY DEVELOPMENT DEPARTMENT,  
THIRUVANANTHAPURAM - 695 004.

THIS WRIT PETITION HAVING COME UP FOR ORDERS ON 05.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING :

**BECHU KURIAN THOMAS, J**

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**WP(C) TMP NO. 287 OF 2020**

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**DATED THIS THE 5<sup>th</sup> DAY OF May, 2020**

**ORDER**

Admit.

Learned Government Pleader takes notice on behalf of the respondent. I am prima facie satisfied that Exts.P3 and P4 are contrary to the Act and is also an intrusion into the functional autonomy of the Society. Hence, Exts.P3 and P4 are stayed until further orders.

**BECHU KURIAN THOMAS**

Nsd

**JUDGE**

APPENDIX

PETITIONER'S EXHIBITS :

EXT.P1 : THE RELEVANT CLAUSE 21.2.16 OF THE BYE -LAW  
REGARDING QUALIFICATION OF THE MANAGING DIRECTOR

EXT.P2 : A TRUE COPY OF THE RELEVANT RULES APPROVED BY THE  
RESPONDENT.

EXT.P3 : A TRUE COPY OF THE LETTER DATED 25.01.2020 OF THE  
RESPONDENT

EXT.P4 : A TRUE COPY OF THE LETTER DATED 22.03.2020 OF THE  
RESPONDENT

RESPONDENTS' EXHIBITS : NIL

// TRUE COPY//

P..S. TO JUDGE